SHRI SANDOSH KUMAR P. (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

Increasing incidents of Acid Attacks in the country

श्रीमती संगीता यादव (उत्तर प्रदेश) : माननीय उपसभापति जी, आपने ऐसिड अटैक पीड़ितों की दुर्दशा के संबंध में मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देती हूँ। युवा लड़कियों और महिलाओं पर ऐसिड हमला समकालीन भारतीय समाज में एक बहुत गंभीर चिंता का विषय है। यह एक ऐसा विषय है, जो महिलाओं के दर्द से पीड़ित है और मेरे लिए बहुत ही मायने रखता है। राष्ट्रीय अपराध रिकॉर्ड ब्यूरो के अनुसार, भारत में पिछले पाँच वर्षों में 1,500 ऐसिड हमले हुए हैं। इस जघन्य अपराध से बचे लोग शारीरिक, मानसिक, सामाजिक और आर्थिक कठिनाइयों से भी पीड़ित हैं। वे आजीवन भेदभाव, कलंक और समाज से अलगाव का भी सामना करते हैं। वे पर्याप्त चिकित्सा देखभाल, कानूनी सहायता तक पहुंचने के लिए भी संघर्ष कर रहे हैं। कई महिलाएं अपनी चोटों और अक्षमताओं के कारण काम करने और आजीविका कमाने में भी असमर्थ हो चुकी हैं। मैं सरकार से ऐसिड हमलों को रोकने और अपराधियों को दंडित करने के लिए तत्काल और प्रभावी कदम उठाने और लड़कियों एवं महिलाओं को व्यापक समर्थन और सहायता प्रदान करने का आग्रह करती हूँ। मैं यह भी निवेदन करती हूँ कि सरकार को यह सुनिश्चित करना चाहिए कि पीड़ितों को पर्याप्त मुआवजा मिले, मुफ्त चिकित्सा उपलब्ध हो, उनको कानूनी सहायता भी उपलब्ध करायी जाए, उनको शिक्षा, कौशल विकास एवं रोजगार के पर्याप्त अवसर भी मिलें और साथ ही, उनको सामाजिक सुरक्षा भी मिले। इसके साथ ही, हम सामाजिक बदलाव के लिए भी अलग से प्रयास करें।

मैं सरकार से यह भी निवेदन करती हूँ कि तेजाब हमलों के मामले पर विधि आयोग की 226वीं रिपोर्ट एवं उच्चतम न्यायालय के दिशानिर्देशों को भी तत्काल प्रभाव से लागू करना चाहिए, धन्यवाद।

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the Zero Hour Mention raised by the hon. Member.

SHRI DEEPAK PRAKASH (Jharkhand): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

SHRI DHANANJAY BHIMRAO MAHADIK (Maharashtra): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

Demand for Enumeration/Revision of Voters' List in fair and justifiable manner

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): *"Hon. Deputy Chairman, I thank you for giving me the opportunity. The subject of my Zero Hour submission is Demand for Enumeration/Revision of Voter's List in fair and Justifiable manner.

Sir, democracy will be strengthened only when the Right to Vote is exercised without any fear. Right to Vote is like a weapon for administrative procedure. The

*English translation of the original speech delivered in Telugu.